

Proposals for an All India Radio National Council

6055. SHRI P. RAJAGOPAL MAIDU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Inter-Ministerial Committee have recommended setting up of an All India Radio National Council; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI-MATI RAM DULARI SINHA): (a) No Inter-Ministerial Committee has recommended the formation of any such body.

(b) Does not arise.

Pesticide Produce in Bihar

6056. SHRI RAM SINGH SHAKYA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) names of companies which produce pesticide in Bihar and U.P. States (give their annual production separately in each case);

(b) no. of cases, if any which came to the notice of Government regarding blackmarketing and adulteration of pesticides during the years 1976-77, 1977-78 and 1978-79 and the action taken by Government thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) At present there is no unit in the organised sector manufacturing technical grade pesticides in Bihar. There is only one unit in the organised sector in Uttar Pradesh set up by M/s. Kanoria Chemicals at Renukoot in District Mirzapur for the Manufacture of 12000 tonnes per annum of BHC technical. Their actual production of this pesticide during 1979-80 was 12,329 tonnes.

(b) The information is being collected and will be laid on the Table of the House.

Effect of Shortage of Coal on Industrial Production and Power Generation

6057. SHRI PRABHUNARAYAN TANDON: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether coal shortage is having an adverse effect on industrial production and power generation in the States like Madhya Pradesh though coal deposits are available in those States; and

(b) whether Government have taken any steps to deal with this problem?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) There has been no loss of power generation due to shortage of coal in Madhya Pradesh and other States where coal deposits are located in the State itself during the last six months.

However, coal shortage could be one of the several factors adversely affecting industrial production.

(b) A number of steps have been taken to ensure supply of adequate coal to the various thermal power stations. These steps include:

(i) Coal companies and Railways have been asked to step up coal supplies to the various thermal power houses.

(ii) Close Liaison is being maintained between the Deptt. of Coal, Railways and Deptt. of Power and high level inter-Ministerial meetings are also held periodically to review coal supplies to the power houses.

(iii) Coal supplies to thermal power houses are also being monitored by the Cabinet Committee on

Industrial Infrastructure on a weekly basis.

(iv) A control room has been set up in the Railway Board to monitor the coal supplies to power houses on daily basis.

(v) Production is being increased for the existing mine and new mines are being opened to raise the coal production.

Termination Notices Served on Management of Bharat Petroleum

6058. SHRI SATISH AGARWAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Bharat Petroleum have served termination notices on its management staff;

(b) if so, the number of persons that will be affected by the termination order;

(c) whether the termination order clearly violates the assurance the Government of India had given to the employees that no one will be retrenched at the time of nationalising the Burmah Shell Company; and

(d) whether the public sector undertaking had taken prior permission of the Government of India before serving the termination notice and if so, the justification which prompted the Government to allow the undertaking to act in the above manner?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) About 589 officers have been served such termination notices.

(c) No, Sir.

(d) The serving of the termination notices is within the competence of Bharat Petroleum Corporation and is in accordance with the rationalisation scheme, which was approved by the Government of

India. It was considered justified to rationalise the salaries and perquisites of those members of the management staff of Bharat Petroleum Corporation who were in position at the time of the take over of the erstwhile Burmah-Shell and who were therefore, in receipt of emoluments much higher than those enjoyed by officers performing by and large similar functions in the IOC, so as to bring them in line with the latter.

12.00 hrs.

RE:QUESTION OF PRIVILEGE

SOME HON. MEMBERS rose—

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have a point of order, Sir. I seek your permission.

MR. SPEAKER: I am just referring to you.

Shri Jyotirmoy Bosu has given notice of a question of privilege against the Minister of Law, Justice and Company Affairs, Shri P. Shiv Shankar, for making certain remarks about Justice Ramesh Chandra Srivastava of the Allahabad High Court during his statement in response to a Calling Attention Matter on the subject on 28th July, 1980. As per the established Practice, I have referred the matter to the Minister of Law, Justice and Company Affairs for comments, in the first instance. On receipt of comments from him, I will give a decision on the matter.

SHRI JYOTIRMOY BOSU: I seek your permission.

MR. SPEAKER: Have you got a point of order?

SHRI JYOTIRMOY BOSU: Yes, Sir, under rule 188 and rule 353. Under rule 188, it prohibits . . .

MR. SPEAKER: That will not come now. I am already seized of the matter. Let me have the facts in the first instance.